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Government of India
Ministry of Finance
(Department of Revenue & Insurance)

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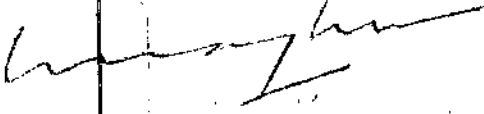
New Delhi, the 17th December, 1971.

NOTIFICATION

INCOME-TAX

No. 351 (F.No.404/42/71-ITCC): In supersession of the Notification No. 317 (F.No.403/50/71-ITCC) dated 9th November, 1971 and in exercise of the powers conferred by Rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government authorises Shri M. Wasiq Ali Khan, Commissioner of Income-tax to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall take effect from 4th December, 1971.


(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 351 (F.No.404/42/71-ITCC):

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(K.R. Raghavan)
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